## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-224/ND/2008

In the matter of

GAV Developers (P) Ltd ....PETITIONER

Vs.

Shubh Advisors (P) Ltd & Ors. ... RESPONDENT

SECTION:

**Under Section 241/242** 

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Piyush Kaushik, Advocate

Mr. Nakul Jain, Advocate

For the Respondent/Corporate Debtor: Mr. Rahul Malhotra, Advocate

For all Respondents.

For the Intervener :

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present. It is represented by the Ld. Counsel for the Respondent that a detailed reply has been filed to the Company Petition and copy of the same has also been made available to the Ld. Counsel for the petitioner.

The petitioner is directed to file its rejoinder to the said reply. Let the matter be posted on 24.1.2018.

List on 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.12.2017